

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
GOLDEN WEALTH ADVISORY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GOLDEN WEALTH ADVISORY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/11/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH2012PTC237832
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 213, Floor -1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolbhat Lane , Kalbadevi, Mumbai, Maharashtra, India, 400002
6.	Insolvency commencement date in respect of corporate debtor	29 th August, 2024
7.	Estimated date of closure of insolvency resolution process	25 th February, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Keyur Jagdishbhai Shah Reg. No.: IBBI/IPA-002/IP-N00244/2017-2018/10729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID: cs.keyurshah@gmail.com Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: cirp.goldenwealth@gmail.com Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
11.	Last date for submission of claims	12 th September, 2024 (14 days from the commencement of CIRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable



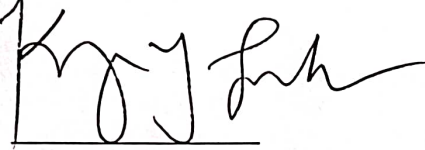
Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **M/s Golden Wealth Advisory Private Limited** on 29th August, 2024 vide Order no. RCP(IB) No. 10/MB-IV/2024 connected to CP(IB) No. 521/MB-IV/2023.

The creditors of **M/s Golden Wealth Advisory Private Limited**, are hereby called upon to submit their claims with proof on or before 12th September, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



IP Keyur Jagdishbhai Shah
Interim Resolution Professional of Golden Wealth Advisory Private Limited
IP Registration No: IBBI/IPA-002/IP-N00244/2017-18/10729
AFA NUMBER: AA2/10729/02/151024/202906
AFA VALID UPTO 15/10/2024

Date: 30th August, 2024
Place: Ahmedabad

Wave of happiness among women due to Chief Minister's Majhi Ladki Behen Yojana



Ganesh Shinde working hard to reach the schemes of Maharashtra government to the people

Mumbai: To promote Chief Minister Eknath Shinde's Majhi Ladki Behen Yojana, a Rath Yatra was organized in Dindoshi Assembly constituency under the leadership of Shiv Sena (Eknath Shinde) party's department head Ganesh Shinde. The Rath Yatra was concluded with great enthusiasm from Jijamata Vidyalaya in Malad East to Kurar village, Triveni Nagar, Sanjay Nagar, Ramila Maidan, Ratnagiri Hotel, Samna Parivar to Santosh Nagar Market and finally Julie Aunty Kamlalound. A large number of women participated in this Yatra and expressed their happiness and thanked Chief Minister Eknath Shinde, Devendra Fadnavis, Ajit Pawar and praised their policies and thanked them. Shiv Sena leader Ganesh Shinde said during this time that the purpose of this Rath Yatra is to spread awareness about the government's schemes. All of us officers and workers are working hard to ensure that the government's schemes reach every home. Under the leadership and guidance of department head Ganesh Shinde, department head Poonam Vaidya, department coordinator Vishnu Sawant, former corporator Vinaya Sawant, assembly organizer Sitaram Jadhav, assembly coordinator Krishna Desai, deputy heads Sudam Awhad, Prakash Manjalkar and Nitin Swami, women's assembly coordinator Divya Khadtale, branch head Sudhakar Gawande, women's branch organizer Sakshi Rahate and Vaishali Jadhav, along with all the major officers and workers of Dindoshi assembly worked tirelessly to make this Rath Yatra a success.

PUBLIC NOTICE
Notice is hereby given that the Original Agreement of Sale bearing dated 06/04/1992 entered and executed between M/s. Lok Housing and Constructions Ltd. as seller and M/s. Manali Nagesh Salgaonkar as the buyer/purchaser in respect of property bearing Flat No. 101, Building No. B-21, First Floor, having carpet area admeasuring about 39.58 Square Meters, Ambernath (East), District Thane - 421501, constructed on plot of land bearing Survey No. 75, 108 Pt., 109, 110 Pt., 112 and 113 which is situated at village Ambernath, Taluka Ambernath, District Thane have been misplaced/lost.
If any person finds the said original document/s, the same shall be returned to the below address immediately & if any person/s has any objection/claim with regards to said flat, they must immediately contact me within 14 days from the date of publication of this notice failing which, claim if any, shall be deemed to be waived &/or abandoned.
Dated : 1/9/2024.
Add : Shop No. 1, Shree Sai Leela CHS Ltd, Paranjape Chawl Near Shiv Mandir, Ambernath East, 421501, Mob 9867897758 , Email Id-adv.ketanmali@gmail.com
Sd/- Ketan Mali (Advocate)

RAMCHANDRA LEASING AND FINANCE LIMITED
CIN: L65910GJ1993PLC018912
R/O: 201/1, Rudra Plaza, Opp. VMC Gas Office, Dandia Bazar Main Road, Vadodara, Gujarat 390 001.
NOTICE OF 31ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE/OTHER AUDIO-VISUAL MEANS(OAVM)
The notice is hereby given that the 31st Annual General Meeting (AGM) of Ramchandra Leasing and Finance Limited will be held on Monday, September 23, 2024, at 11:30 AM (IST) through Video Conferencing (VC), to transact the Business, as set out in the Notice of AGM. The Electronic copies of the Notice of AGM have been sent on Saturday, August 31, 2024 to all the members whose email IDs are registered with the Company/Depository Participant(s) as on Friday, 23rd August, 2024. The same is also available on the Bombay Stock Exchange website www.bseindia.com and on the Company's website https://www.ramchandralendingandfinance.in/ Members holding shares either in physical form or in dematerialized form, as of the cut-off date of Monday, September 16, 2024, may cast their vote electronically on the Business as set out in the Notice of AGM through an electronic voting system set up by Purva Share Registry India Pvt. Ltd. from a place other than the venue of AGM (remote e-voting). All the members are informed that:
i) the remote e-voting shall commence on Thursday, September 19, 2024 (9.00 A.M) ii) the remote e-voting shall end on Sunday, September 22, 2024 (5.00 P.M) iii) any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of AGM and holding shares as of the cut-off date Monday, September 16, 2024, may obtain the login ID and password by sending a request at following email id's: www.evoting.purvashare.com or issuer/RTA. iv) The Register of Members and Share Transfer Books of the Company will remain closed for the purpose of AGM from Wednesday, 18th September, 2024 to Monday, 23rd September, 2024 (Both the days are inclusive). Members may note that the remote e-voting module shall be disabled by Purva Share Registry after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently. The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting. The Company has appointed Mr. Harsh Manoj Jain, Practicing Company Secretary as the Scrutinizer. Members holding shares in dematerialized mode are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. Members holding shares in physical mode are requested to furnish their email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent or on Company Website on https://www.ramchandralendingandfinance.in/ If you have any queries or issues regarding attending AGM & e-Voting from the Purva e-Voting System, you can write an email to evoting@purvashare.com or contact at 022-49614132 and 022-49700138.
For and on behalf of Ramchandra Leasing and Finance Limited
Sd/- Pradeep Jain Director
DIN: 03363790
Place: Vadodara Date: 31/08/2024

PUBLIC NOTICE
This is to inform the general public at large that my clients (1) MR. JAYESH PRABHUNAS PARNAR, (2) MRS. JAINDELA JAYESH PARNAR, (3) MR. GAURAV JAYESH PARNAR, all Residing at: L-1, Vidya Laxmi Building, L.T. Kotnis Marg, Near Hinduja Hospital, Mahim West, Mumbai-400 016; are going to purchase a Residential Flat premises being situated at: Flat No. 4, 1st Floor, Nani Nivesh Building, Plot No. 131, Sindhi Immigrants CHS Ltd, Road No. 8, Sindhi Society, Chembur, Mumbai-400 071, admeasuring area of 688 Sq.Fts, carpet equivalent to 63.94 Sq.mtrs. Carpet, from its owner/ Seller MR. PANKAJ JAMNADAS POPAT as per their deal. The said MR. PANKAJ JAMNADAS POPAT all the rights in the said flat by way of Gift from his mother SMT. BHAGIRATHI JAMNADAS POPAT vide Gift Deed dated 10.12.2009 duly Registered with the Office of the Sub-Registrar, Kuria, bearing Registration No. BDR-3-11673-2009 DATED 11.12.2009 and now MR. PANKAJ JAMNADAS POPAT is the sole absolute 100% owner of the said flat. All the persons / legal heirs/ entity having any claims, objections, upon the said Flat by way of legacy, maintenance, encumbrances, inheritance, bequest, transfer, mortgage, sale, lien, charge, trust, maintenance, Release, Gift, or otherwise whatsoever required to make the same known to the undersigned by Registered Post with acknowledgement due along with documentary proof within 14 days from the date of publication of this notice, otherwise claims / objections if any received thereafter will be considered as waived for all intended purposes and will not be entertained in any conditions thereafter and then my clients will be entitled to proceed further in the matter for purchase of said Flat and execute, sign, register the Sale Deed or Agreement for Sale for the same before concerned Sub-Registrar Office, with the Seller.
VJIU M. KHITHANI, ADVOCATE HIGH COURT, Chembur Camp, Mumbai-400 074.

PUBLIC NOTICE
Notice is hereby given that I am investigating and verifying the title on behalf of my client, in respect of the residential flat mentioned hereunder, which is presently owned by MR. SIRAJAHMED JAMALBHAI BORA AND MRS. FAUZIA SIRAJ BORA, together with their 100% ownership right, title and interest in the said flat and they are holding Ten shares of Rs. 50/- each, bearing Share Certificate No. 16, having Distinctive Nos. 151 to 160. Following are the sequence of title document:-
(A) Registered Agreement for Sale, Dated, 3rd December, 2008, between LASHAKARIA CONSTRUCTION PVT. LTD - therein referred to as the Promoters, the party of the one part, in favour of above owners, therein referred to as the Flat Purchasers the party of the other part, registered with the Sub Registrar of Assurances, Andheri Taluka, bearing Document No. BDR-11/1532/2008, Dated, 4th December, 2008.
All persons having or claiming any right, title interest, claim and demand of whatsoever nature into or upon the said flat or any part thereof by way of sale, gift, lease, lien, charge, trust, mortgage, maintenance, leave and license, easement or otherwise whatsoever and/or against the owners are hereby required to make the same known in writing to the undersigned supported with the original documents at his office at Shop No. 17, Ground floor, Nirmla C.H.S. Limited, Junction of Caesar Road and J.P. Road, Andheri (West), Mumbai-400 058. E Mail: shailsheshbshah1962@gmail.com, within 14 days from the date of publication of this notice failing which, the claims etc. if any, of such person(s) shall be considered to have been waived and/or abandoned, and the transaction between the owners and my client shall be completed.
SCHEDULE OF THE RESIDENTIAL FLAT
Flat No. 404, Fourth Floor, Green Court C.H.S. Limited, C.D. Barfiwala Road (Juhu Road), Andheri (West), Mumbai 400 058, Maharashtra, admeasuring 790 square feet carpet area, along with one car parking space number 8, and the said building is consisting of Stilt plus Nine upper floors with lifts, and the building is constructed in the year 2005, situated on the land having C.T.S. No. 489 (Part), 511 (Part) AND 512, situated in the Revenue Village-Vile Parle West, Taluka-Andheri, in the Registration District of Mumbai Suburban in K West Municipal ward.
Place: Mumbai. Date: 01st September, 2024.
Sd/- SHAILESH B. SHAH, B. Com., LL.B. Advocate High Court. Registration No. MAH/644/1988.

PUBLIC NOTICE
TAKE NOTICE THAT The Flat No. B/104, on FIRST Floor, (admeasuring area 60.59 Sq. Mtrs. area), BLDG TYPE-1, Building in the complex Known As "MOTI NAGAR," at Village KURGAON, TALUKA - PALGHAR, DISTRICT - PALGHAR, Maharashtra Agreement for Sale, vide Serial No. PLR- 189/2015, registered on 09/01/2015 is owned by late. SHRINIVAS S. KULKARNI died intestate on dated 23/11/2021 leaving behind him only legal heirs namely his WIFE - PADMAJA S. KULKARNI & DAUGHTER-RASIKA SHRINIVAS KULKARNI. The abovementioned legal heirs willing to sell said flat, Hence if any person have any claim, right, objection whatsoever nature intimate such claim, right, objection to undersigned within 14 days from the date of publication of this notice the said property.
Dated this 31st day of August 2024
Office At - C/o Hemant P. Patil, Boisar, Ostwal Empire, Near Gurudwara Road, Sundaram Apartment, L/4, Shop No. 04, Tal. Dist. Palghar, Mobile No. 9823114823
Sign /- (Adv. Vitesh Hemant Patil) Advocate

PUBLIC NOTICE
This is to inform general public at large that my clients (1) MR. PANKAJ SURESH AHUJA and (2) MR. SURESH SEVARAM AHUJA are going to purchase a Residential Flat premises situated at Flat No.4, Building No.23, A-Wing, 1st Floor, Chembur Navjivan Co-op. Hsg. Soc. Ltd, R.C. Marg, Chembur, Mumbai-400 074; admeasuring 624 Sq. Ft. (Carpet) from its previous owner MR. MITSUAKI KURITA as per their deal.
That following chain of previous original documents in respect of the above said flat has been lost / misplaced by the previous owner MR. MITSUAKI KURITA and the same are not traceable inspite of repeated searches and diligent efforts of the same :-
1. Allotment letter of said flat for flat allotted to MISS. SAVITRI JAGATRAI UTTAMSINGH in the year 1962. (The name of MISS. SAVITRI JAGATRAI UTTAMSINGH was changed to SMT. SAVITRI P. ADVANI due to her marriage and accordingly endorsement of made on backside of share certificate 06.04.1967 for change of name of SAVITRI).
2. Sale Agreement for flat sold by SMT. SAVITRI P. ADVANI to SHRI. PRAKASH V. PUNJABI & SHRI. VASUMAL B. PUNJABI in the year 1987.
3. Sale Agreement for flat sold by SHRI. PRAKASH V. PUNJABI & SHRI. VASUMAL B. PUNJABI to SMT. ARCHANA KOJIN KURITA in the year 1988.
All persons having any claim against into or upon in respect of the said property by way of sale, exchange, mortgage, charge, gift, trust, maintenance, possession, tenancy, lease, license, lien or otherwise are hereby requested to make it known the same to the undersigned and/or to my clients within 15 (Fifteen) days from the date of Publication of this Notice failing which it shall be considered as having been non-existent, waived and abandoned and any claims received thereafter will not be considered valid in any manner and then my clients will be free & entitle to proceed further in the matter for purchase of said flat and execute, sign & register the Agreement for Sale / Sale Deed of the said flat.
Mumbai dated 1ST day of Sept. 2024.
Sd/- T/108/7, Inlaks Hospital Road, Chembur Colony, Chembur, Mumbai-400 074. ADV. MOHINI T. KUNDNANI ADVOCATE HIGH COURT

Chola
Corporate Office: "CHOLA CREST", C 54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032.
Branch Office: 2nd Floor, Lotus IT Park Office No.203, Road No.16, Wagle Estate, Panch Pakhdi, Thane, Maharashtra-400604.
[Rule 8 (1)] POSSESSION NOTICE [For Immovable Property]
Whereas, the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken Symbolic possession of the properties mortgaged with the Company described herein below of the Columns on the respective dates mentioned in Column [E] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 8 of the Rules made there under. The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

Sl. No.	Name And Address of Borrower & Loan Account Number	Date of Demand Notice	Outstanding Amount	Date of Possession
[A]	[B]	[C]	[D]	[E]
1	Loan Account No: HE01BLP0000005886 & HE01BLP0000017317 1) Sujit Shivshankar Singh (Applicant), 2) Shivshankar Agencies (Co. Applicant), 3) Seema Sujit Singh (Co. Applicant), 4) Rajeshree Devi Shivshankar Singh (Co. Applicant), All are residing at: A/803, 8th Flr, Sairaj Garden, Irani Ward-3, Kandivali West, Mumbai-400067.	11-06-2024	Rs. 6784861/- as on 06-06-2024 and interest thereon.	29-08-2024

DESCRIPTION OF THE IMMOVABLE PROPERTY: Flat No.803, Admeasuring 422 Sq.Fts. Carpet Area, On the 8th Floor, In the A Wing. In the Building known as Sai Raj Gardens and the Society known as Sairaj Garden Co-Op. Hsg. Soc. Ltd. Constructed On Land Bearing C.T.S. No. 141B & 141/3 Of Village: Malad North, Taluka: Borivali And Registration District of Mumbai City & Suburban.
Date: 01-09-2024 Place: Mumbai Sd/- Authorised Officer M/s. Cholamandalam Investment and Finance Company Limited

NEOGEN INDIA LIMITED
CIN: L36911MH1991PLC063357
Regd. Office: G/32, Gems and Jewellery Complex III, Seepz (SEZ), Andheri (E), Mumbai-400096
Tel No.: 022-28291123, E-mail: mail@neogemindia.com Web: www.neogemindia.com
NOTICE TO THE MEMBERS
NOTICE is hereby given that the Thirty-third (33rd) Annual General Meeting (AGM) of the Members of Neogem India Limited (the Company) (CIN: L36911MH1991PLC063357) will be held on Monday, September 30, 2024 at 9.30 a. m. (IST) at the Registered Office of the Company at G-32, Gems & Jewellery Complex III, Seepz (SEZ), Andheri (E), Mumbai-400 096, to transact the business as set out in the Notice of the AGM in accordance with the General Circular No. 09/2023 issued by the Ministry of Corporate Affairs dated September 25, 2023 read with General Circular No. 20/2020 dated May 5, 2020, General Circular No. 14/2020 dated April 8, 2020 and General Circular No. 17/2020 dated April 13, 2020 (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/CFD/CFO-POD-2/P/CIR/2023/167 dated 07th October, 2023, read with Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020 in relation to "Additional relaxation in relation to compliance with certain provisions of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (collectively referred to as "SEBI Circulars"). The Notice of the 33rd AGM along with the Annual Report 2023-24 will be sent through electronic mode only to those Members whose e-mail addresses are registered with the Company or Registrar & Transfer Agent or Depositories. The requirement of sending physical copies of the Notice of the AGM has been dispensed with, vide MCA Circulars.
The Annual Report 2023-24 of the Company inter alia, containing the Notice and the Explanatory Statement of the 33rd AGM will be available on the website of the Company at https://www.neogemindia.com, website of the stock exchange i.e. BSE Limited at https://www.bseindia.com and on the website of National Securities Depository Limited (NSDL) at https://www.evoting.nsdl.com.
The Company is providing to its Members the facility of remote e-Voting as well as during the AGM by way of poll in respect of the business to be transacted at the AGM and for this purpose, the Company has appointed NSDL for facilitating voting through electronic means.
Manner of registering / updating email addresses:
• Shareholders holding shares in dematerialized mode can register / update email, Mobile details etc. with their depository participants
• Shareholders holding shares in Physical mode can register / update their email address, bank details, KYC details and contact details through submitting the requisite ISR-1 form along with the supporting documents. ISR-1 Form can be obtained by following the link : www.neogemindia.com
Further, notice is hereby given pursuant to Section 91 of the Companies Act, 2013, read with the Regulation 42 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") that the Register of Members and the Share Transfer Books of the Company shall remain closed from Monday, September 23, 2024 to Monday, September 30, 2024, both days inclusive, for taking record of the Members of the Company for the purpose of remote e-voting and poll at AGM.
For NEOGEN INDIA LIMITED,
Sd/- Gaurav Doshi
Chairman & Managing Director
DIN-00166703
Date : September 01, 2024 Place : Mumbai

Notice under Order 5 Rule 20(1-A) of C.P.C. IN THE COURT OF THE SENIOR CIVIL JUDGE, A COURT AT MAPUSA, GOA
Inventory Proceedings No. 573/2023(A) Mr. Dexter D'CostaApplicant Versus Late Casimiro De Costa & OthersDeceased
To, The Interested Parties No. 2 2. MRS. CHARUSHILA ASHOK SAWANT ALIAS SAWANT CHARUSHILA ASHOK, Wife of late Darryl D'Costa Alias Darryl Paul De Costa, age 46 years, widow, service, Indian National, R/o Navjveva Chaw K 38, Bhodh Viharang, Near Haruvalli Village, Vikhroli (East), Mumbai, 400083.
WHEREAS the applicant above named has filed an application for Initiation of Inventory Proceedings of the deaths of the deceased under section 373(1) (b) of the Goa Succession, Special Notices & Inventory Proceedings Act, 2012. AND WHEREAS the notice issued to you on the above last known addresses has been returned unreserved.
And whereas advocate for the Cabeca-Casal has filed an application praying that interested parties no. 2 be served through substituted service by publication of notice in a newspaper in Mumbai, by way of substituted service and whereas this court is satisfied that this is a fit case for ordering that notice to be served on I.P. no. 2, on English as well as Marathi daily newspaper circulated at the last known address being Mumbai.
Now therefore, notice is hereby given to you under order 5 Rule 20(1-A) CPC, to appear before this Court on 08/10/2024 at 2.30 p.m. in person or by a pleader to be taken in the matter.
Take further notice that in default of your appearance on the day before mentioned the matter will be heard and determined in your absence.
Given under my hand and the seal of this Court on this 27th day of August, 2024.
Sd/- (Shilpa S. Pandit) Senior Civil Judge, A Court Mapusa, Goa

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963
First Floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602 E-mail: ddr.tna@gmail.com Tel: 022-2533 1486
No.DDR/TNA/ deemed conveyance/Notice/2023/2024 Date : 28/08/2024 Application u/s 11 of Maharashtra Ownership Flats (Regulation) of the Promotion of construction, Sale, Management and Transfer) Act, 1963 Application No. 545 of 2024.
Applicant :- Mira Arpan Co-Operative Housing Society Ltd.
Add : Village Navghar, M. I. G. Complex, Opp. MBMC Parking, Mira Road (E.), Tal. & Dist. Thane-401107
Versus
Opponents :- 1. Mira Housing Development Corporation (MHDC), 2. The Estate Investment Co. Pvt. Ltd., 3. Venubai Anant Kini Take the notice that as per below details those, whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection in this regard and further action will be taken accordingly. The hearing in the above case has been fixed on 19/09/2024 at 1.30 p.m.
Description of the Property - Mauje Navghar, Tal. & Dist. Thane

Old Survey No.	New Survey No.	Hissa No.	Area
452	152	Pt (1)	1181.97 Sq. Mtrs.

Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GOLDEN WEALTH ADVISORY PRIVATE LIMITED
RELEVANT PARTICULARS

1 Name of corporate debtor	GOLDEN WEALTH ADVISORY PRIVATE LIMITED
2 Date of incorporation of corporate debtor	10/11/2012
3 Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH2012PTC237832
5 Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 213, Floor-1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolhat Lane, Kalbadevi, Mumbai, Maharashtra, India,400002.
6 Insolvency commencement date in respect of corporate debtor	29th August, 2024
7 Estimated date of closure of insolvency resolution process	25th February, 2025
8 Name and registration number of the insolvency professional acting as interim resolution professional.	Name : Keyur Jagdishbhai Shah Reg.No. : IBS/II/PA-002/IP-NO244/2017-18/10729
9 Address and e-mail of the interim resolution professional, as registered with the Board	Email ID: cs.keyurshah@gmail.com Address : 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmaddabad, Gujarat - 380015
10 Address and e-mail to be used for correspondence with the interim resolution professional.	Email: cirp.goldenwealth@gmail.com Address : 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmaddabad, Gujarat -380 015
11 Last date for submission of claims	12th September, 2024 (14 days from the commencement of CIRP)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representative available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the Honble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of M/s Golden Wealth Advisory Private Limited on 29th August, 2024 vide Order no. RCP/IB) No. 10/MB-IV/2024 connected to CP/IB) No. 521/MB-IV/2023.
The creditors of M/s Golden Wealth Advisory Private Limited, are hereby called upon to submit their claims with proof on or before 12th September, 2024 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA Not Applicable.
Submission of false or misleading proofs of claim shall attract penalties.
IP Keyur Jagdishbhai Shah, Interim Resolution Professional of Golden Wealth Advisory Private Limited IP Registration No: IBS/II/PA-002/IP-NO244/2017-18/10729 AFA NUMBER: AA2/10729/02/151024/202906 AFA VALID UPTO 15/10/2024
Date : 30th August, 2024 Place : Ahmedabad

HARIA APPARELS LIMITED
Regd. Office: Haria Centre, 8 Subhash Road, Vile Parle (East), Mumbai - 400 057.
CIN: L18204MH2011PLC212887
Phone : 91-022-6239 0086 Email:- accounts@hariagroup.com
Notice is hereby given that the THIRTEEN ANNUAL GENERAL MEETING of the Members of HARIA APPARELS LIMITED ("AGM") will be held on Monday, 30th September 2024, at 11:00. A.M. through the Video Conferencing (VC) and Other Audio Visual Medium (OAVM) to transact the agenda items mentioned in the notice sent to the members through e-mail.
Pursuant to the General Circular No. 10/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) and Circular SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 5, 2023 issued by SEBI (hereinafter collectively referred to as "the Circulars"), companies are allowed to hold AGM through VC, without the physical presence of members at a common venue. Hence, in compliance with the Circulars, the AGM of the Company is being held through Video conferencing/other audio visual means ("VC / OAVM"), without the physical presence of the Members at a common venue. In compliance with the provisions of the Act, SEBI Listing Regulations and MCA Circulars, the AGM of the Company is being held through VC / OAVM. The deemed venue for the AGM shall be the Registered Office of the Company. The attendance of the Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act.
The Annual Report of the Company for the year 2023-2024 including the financial statements for the year ended March 31, 2024 ("Annual Report") along with the Notice of AGM will be sent by email to all those members, whose email addresses are registered with the Company or with their respective Depository Participants ("Depository") and the Company's Registrar and Transfer Agent, Link Intime India Private Limited in accordance with the MCA Circulars and the SEBI Circulars. Members may note that the Notice and Annual Report 2023-24 will also be available on the Company's website www.hariaapparels.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and on the website of NSDL https://www.evotingindia.com.
In terms of and in compliance with the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015, and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to offer remote e-voting facility as an alternate to all its Members to enable them to cast their vote electronically instead of casting the vote at the Meeting. The Members who have cast their votes by remote e-voting may participate in the Meeting even after exercising their right to vote through remote e-voting but shall not be allowed to cast vote again at the Meeting. For this purpose, the Company has entered into an agreement with NSDL for facilitating e-voting to enable the Shareholders to cast their votes electronically. The Company is also providing facility for voting by Ballot at the Annual General Meeting apart from providing remote e-voting facility for all those members who are present at the general meeting but have not cast their votes by availing the remote e-voting facility.
The remote e-voting facility shall be opened from Monday, 23rd September, 2024 at 9.00 a.m. to Sunday, 29th September, 2024 till 5.00 p.m., both days inclusive. The remote e-voting facility shall not be allowed beyond 5.00 p.m. on Sunday, 29th September, 2024. During the period when facility for remote e-voting is provided, the members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date/entitlement date, may opt for remote e-voting. Provided that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again.
The Register of Member of the Company shall be closed for the purpose of Annual General meeting from Monday, 23rd September, 2024 to Saturday, 28th September, 2024 (both days inclusive). Instructions for participating in the meeting through VC/OAVM and exercising voting rights by remote e-voting are attached herewith and forms part of the AGM Notice.
By Order of the Board of Directors For Haria Apparels Limited SD/- UTSAV JAYSUKH MARU DIRECTOR DIN No. 07752233
Date : 14th August, 2024 Place : Mumbai

HARIA APPARELS LIMITED
Regd. Office: Haria Centre, 8 Subhash Road, Vile Parle (East), Mumbai - 400 057.
CIN: L18204MH2011PLC212887
Phone : 91-022-6239 0086 Email:- accounts@hariagroup.com
Notice is hereby given that the FIFTY FOURTH ANNUAL GENERAL MEETING of the Members of HARIA EXPORTS LIMITED ("AGM") will be held on Monday, 30th September 2024, at 11:45 A.M. through the Video Conferencing (VC) and Other Audio Visual Medium (OAVM) to transact the agenda items mentioned in the notice sent to the members through e-mail.
Pursuant to the General Circular No. 10/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) and Circular SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 5, 2023 issued by SEBI (hereinafter collectively referred to as "the Circulars"), companies are allowed to hold AGM through VC, without the physical presence of members at a common venue. Hence, in compliance with the Circulars, the AGM of the Company is being held through Video conferencing/other audio visual means ("VC / OAVM"), without the physical presence of the Members at a common venue. In compliance with the provisions of the Act, SEBI Listing Regulations and MCA Circulars, the AGM of the Company is being held through VC / OAVM. The deemed venue for the AGM shall be the Registered Office of the Company. The attendance of the Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act.
The Annual Report of the Company for the year 2023-2024 including the financial statements for the year ended March 31, 2024 ("Annual Report") along with the Notice of AGM will be sent by email to all those members, whose email addresses are registered with the Company or with their respective Depository Participants ("Depository") and the Company's Registrar and Transfer Agent, Link Intime India Private Limited in accordance with the MCA Circulars and the SEBI Circulars. Members may note that the Notice and Annual Report 2023-24 will also be available on the Company's website www.hariaexports.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and on the website of NSDL https://www.evotingindia.com.
In terms of and in compliance with the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015, and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to offer remote e-voting facility as an alternate to all its Members to enable them to cast their vote electronically instead of casting the vote at the Meeting. The Members who have cast their votes by remote e-voting may participate in the Meeting even after exercising their right to vote through remote e-voting but shall not be allowed to cast vote again at the Meeting. For this purpose, the Company has entered into an agreement with NSDL for facilitating e-voting to enable the Shareholders to cast their votes electronically. The Company is also providing facility for voting by Ballot at the Annual General Meeting apart from providing remote e-voting facility for all those members who are present at the general meeting but have not cast their votes by availing the remote e-voting facility.
The remote e-voting facility shall be opened from Monday, 23rd September, 2024 at 9.00 a.m. to Sunday, 29th September, 2024 till 5.00 p.m., both days inclusive. The remote e-voting facility shall not be allowed beyond 5.00 p.m. on Sunday, 29th September, 2024. During the period when facility for remote e-voting is provided, the members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date/entitlement date, may opt for remote e-voting. Provided that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again.
The Register of Member of the Company shall be closed for the purpose of Annual General meeting from Monday, 23rd September, 2024 to Saturday, 28th September, 2024 (both days inclusive). Instructions for participating in the meeting through VC /OAVM and exercising voting rights by remote e-voting are attached herewith and forms part of the AGM Notice.
By Order of the Board of Directors For Haria Exports Limited SD/- UTSAV JAYSUKH MARU DIRECTOR DIN No. 07752233
Date : 14th August, 2024 Place : Mumbai

HARIA EXPORTS LIMITED
Regd. Office: Haria Centre, 8 Subhash Road, Vile Parle (East), Mumbai - 400 057.
CIN: L51900MH1970PLC014758
Phone : 91-022-6239 0086 Email:- accounts@hariagroup.com
Notice is hereby given that the FIFTY FOURTH ANNUAL GENERAL MEETING of the Members of HARIA EXPORTS LIMITED ("AGM") will be held on Monday, 30th September 2024, at 11:45 A.M. through the Video Conferencing (VC) and Other Audio Visual Medium (OAVM) to transact the agenda items mentioned in the notice sent to the members through e-mail.
Pursuant to the General Circular No. 10/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (MCA) and Circular SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 5, 2023 issued by SEBI (hereinafter collectively referred to as "the Circulars"), companies are allowed to hold AGM through VC, without the physical presence of members at a common venue. Hence, in compliance with the Circulars, the AGM of the Company is being held through Video conferencing/other audio visual means ("VC / OAVM"), without the physical presence of the Members at a common venue. In compliance with the provisions of the Act, SEBI Listing Regulations and MCA Circulars, the AGM of the Company is being held through VC / OAVM. The deemed venue for the AGM shall be the Registered Office of the Company. The attendance of the Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act.
The Annual Report of the Company for the year 2023-2024 including the financial statements for the year ended March 31, 2024 ("Annual Report") along with the Notice of AGM will be sent by email to all those members, whose email addresses are registered with the Company or with their respective Depository Participants ("Depository") and the Company's Registrar and Transfer Agent, Link Intime India Private Limited in accordance with the MCA Circulars and the SEBI Circulars. Members may note that the Notice and Annual Report 2023-24 will also be available on the Company's website www.hariaexports.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and on the website of NSDL https://www.evotingindia.com.
In terms of and in compliance with the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015, and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to offer remote e-voting facility as an alternate to all its Members to enable them to cast their vote electronically instead of casting the vote at the Meeting. The Members who have cast their votes by remote e-voting may participate in the Meeting even after exercising their right to vote through remote e-voting but shall not be allowed to cast vote again at the Meeting. For this purpose, the Company has entered into an agreement with NSDL for facilitating e-voting to enable the Shareholders to cast their votes electronically. The Company is also providing facility for voting by Ballot at the Annual General Meeting apart from providing remote e-voting facility for all those members who are

KERALA WATER AUTHORITY e-Tender Notice

Tender No. / Re-e-tender SE/PHC/KKD/27/2024-25
 Jat Jeevan Mission - Wayanad District - CWSS to AMBALAVAYAL, NEMMEL, POOTIADY and PULPALLY Pns and Augmentation of WSS to KANIYAMBETTA GP-Construction and commissioning of 25 MLD WTP and allied works at MANKUNNU-2. CWSS to Moopinad, Meppadi and Vythiri Pns - Supply, Laying, and Commissioning of RWPM, Pumpset, Transformer & Design, Construction and Commissioning of 15 MLD WTP at Nathankuni Meppadi GP EMD : Rs. 500000. Tender fee : Rs. 16540+(2978)GST Last Date for submitting Tender : 12-09-2024 04:00pm Phone : 0495-2371046 Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
 Superintending Engineer
 PH Circle Kozhikode
 KWA-JB-GL-6-519-2024-25

UDAY JEWELLERY INDUSTRIES LIMITED

Regd Office.: 2nd Floor, 3-6-307/1, 3-6-307/2, 3-6-308/1, Hyderguda Main Road, Simple Natural Systems, Basheer Bagh, Hyderabad, Telangana, 500004. Ph: 040-48538411.
 E-mail: info@udajjewellery.com; website: www.udajjewellery.com; CIN: L74900TG1999PLC008013

Notice of the Extraordinary General Meeting and e-voting

Notice is hereby given that an Extraordinary General Meeting ("EGM") of the Members of the Uday Jewellery Industries Limited will be held on Monday, September 23, 2024 through Video Conferencing VC/ Other Audio-Visual Means (OAVM), to transact the business as set out in the notice of the said meeting.

The EGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) read with Ministry of Corporate Affairs General Circular nos. 14/2020 dated 08th April, 2020; 17/2020 dated 13th April, 2020; 20/2020 dated 05th May, 2020; 02/2021 dated 13th January, 2021; 19/2021 dated 6th December, 2021; 21/2021 dated 14th December, 2021; 02/2022 & 03/2022 dated 5th May, 2022; 10/2022 & 11/2022 dated 28th December, 2022; 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs ("MCA Circular") and Circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023 ("SEBI Circular") issued by SEBI (MCA Circular and SEBI Circular collectively referred as "Circulars"), without the physical presence of the members at a common venue to transact the business as set forth in the Notice of EGM.

The Company has completed the dispatch of the Notice by email to the Members on Saturday, August 31, 2024 to the eligible members of the company in respect of Extraordinary General Meeting of the company. The aforesaid documents are also available on the following https://udajjewellery.com/wp-content/uploads/2024/08/Notice-of-EGM_31.08.2024.pdf

The Company pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, has provided remote e-voting facility for voting by electronic means (e-voting) to all Members for enabling them to cast their votes electronically on the resolutions proposed at the EGM. The Company has engaged services of Central Depository Services (India) Limited ("CDSL") as the agency to facilitate e-voting process. To enable the Members to cast their votes electronically during the remote e-voting and e-voting through EGMs. Theremote e-voting period begins on Friday, September 20, 2024 (9.00 a.m. IST) and ends on Sunday, September 22, 2024 at (5.00 p.m. IST). During this period shareholders of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. September 13, 2024 may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter and Members shall not be allowed to vote through remote e-voting thereafter. Once the vote on a resolution is cast by a Member, the Member shall not be allowed to change the vote subsequently.

The facility for voting at the time of EGM through e-voting process will be provided by CDSL and Members who have not already cast their vote by remote-voting shall be able to exercise their right to vote at the time of EGM. The Members who have cast their vote by e-voting prior to the EGM may also attend the EGM through Video Conferencing VC/ Other Audio-Visual Means (OAVM) but shall not be entitled to cast their vote again. A member who acquires shares after becoming a member of the Company after the dispatch of the Notice and holds shares as on Cut-off Date, i.e. September 13, 2024, may obtain the login ID and password for e-voting by sending a request to Registrar and Share Transfer Agents (RTA) M/S Bigshare Services Private Limited at bsshyd@bigshareonline.com or to company at info@udajjewellery.com at CDSL at helpdesk.evoting@cdsindia.com. However, if a person is already registered with CDSL for remote e-voting then the existing user ID and password can be used for casting vote.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatali Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call on 022-22565424/43 or toll free no. 1800 22 55 33022 (or) Nitya Soni, Company Secretary of Uday Jewellery Industries Limited, or send an email to info@udajjewellery.com.

For Uday Jewellery Industries Limited
 Sd/-
 Nitya Soni
 Company Secretary & Compliance Officer

Place: Hyderabad
 Date: August 31, 2024

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
 Email: mumbai.andheriwest@tmbank.in
 PIN: 022 26366240 / 26366260
 CH : L65110T1921PLC001908

DEMAND NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT

Borrower : 1. Mr. Nagar Sanjay Mohite S/o. Mr. Sanjay Mohite, Sainath Chawl Committee, Ambedkar Nagar Datta Mandir Road, Malad East, Mumbai - 400097.

2. Mrs. Sunanda Sanjay Mohite W/o. Mr. Sanjay Mohite, Sainath Chawl Committee, Ambedkar Nagar Datta Mandir Road, Malad East, Mumbai - 400097

Dear Sir/Madam,

Sub. : Demand Notice under Section 13(2) of SARFAESI Act in respect of Loan A/c. No. 214700950100113 - Term Loan Rs. 19,50 Lakh availed by Mr. Nagar Sanjay Mohite & Mrs. Sunanda Sanjay Mohite, availed at Mumbai Andheri West branch on 11.01.2023.

At your request, the Bank has granted through its Mumbai Andheri West branch from time to time various credit facilities to the Borrowers as per the particulars mentioned in Schedule-A. You, the Borrower/s have availed the credit facilities with an undertaking to repay the said credit facilities and executed the necessary loan documents in favour of the Bank and the borrower/guarantors/mortgagor have also created mortgage by way of deposit of title deeds in respect of the property more fully described in Schedule B as primary security.

The liability in the above loan account were duly acknowledged by you by executing balance confirmation letters and revival letters and also other security documents from time to time.

Consequent to the default committed by the borrower/borrowers in repayment of the principal debt and interest thereon, as per the particulars mentioned in Non Performing Assets (NPA) as on 09.08.2024, as per the directions / guidelines of Reserve Bank of India relating to asset classifications issued from time to time. Despite repeated requests you, the Borrowers / guarantors have failed and neglected to repay the said dues/outstanding liabilities.

You, the Borrowers, Guarantors, Mortgagor are hereby called upon by this Notice under Section 13(2) to discharge the liabilities in full to the Bank and to repay a sum of Rs. 19,80,797.67 (Rupee Nineteen Lakh Eighty Thousand Seven Hundred Ninety Seven and Paise Sixty Seven Only) as on 11.08.2024 to the Bank within 60 days from date of this notice. You are also liable to pay future interest 9.45% plus 2.00% penal interest on the aforesaid amount together with incidental expenses, cost, charges etc. to the Bank within 60 days from the date of this notice.

Bank will exercise all or any of the rights detailed under Sub-Section (4) of Section 13 and under other applicable provisions of the Act if you fail to repay the Bank the aforesaid amount with future interest and all costs and expenses thereon.

You, the Borrower / Guarantors / Mortgagor are restrained from transferring by way of sale, lease or otherwise, any of the above said assets more specifically mentioned in the schedule hereunder after issuance of this notice as per Section 13(1) of the above Act and any such transfer without prior written consent of the bank will not affect the rights of the Bank and any such transfer shall be void.

The Borrower/s / Guarantors / Mortgagor's attention is hereby invited to the provisions of sub section 8 of Section 13 of the Act, in respect of time available to redeem the assets.

Section 13(8) of the SARFAESI Act.

Where the amount of dues of the secured creditor together with all costs, charges and expenses incurred by him is tendered to the secured creditor at any time before the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

i) the secured assets shall not be transferred by way of lease assignment or sale by the secured creditor and

ii) he, as any step has been taken by the secured creditor for transfer by way of lease or assignment or sale of the assets before tendering of such amount under this sub-section, no further step shall be taken by such secured creditor for transfer by way of lease or assignment or sale of such secured assets.

This notice is issued without prejudice to the Bank's right to initiate such other actions or legal proceedings as it deems necessary under any other applicable provisions of law.

SCHEDULE - A

S.No	Nature of Facility with Account Number	Amount Outstanding as on 11.08.2024	Date of Execution of Loan Documents
1	Term Loan - Rs. 19,50,000/- (214700950100113)	Rs.19,80,797.67	11/01/2023
	Total	Rs.19,80,797.67	

SCHEDULE B (Primary Security)

S.No	Limit details	Details of Security
1	Term Loan - Rs. 19,50,000/- (214700950100113)	On Equitable Mortgage of Residential Flat No. 304, Adjoining measuring 33.45 Sq. Mt. carpet area, on 3rd Floor, in Building No. 01, in 'A' Wing, Type B - 13, in the Building known as "Parvati Homes", bearing C.U. No. 115, 116 & 118, situate lying and being at Village Betagovan, Taluka & District Palghar, in the Registration District and Sub District Palghar - 401501, standing in the name of Mr. Nagar Sanjay Mohite. Boundaries : North : Jupiter Construction East : Under Construction Building South : B Wing West : Balaji Construction

Sd/-
 Authorised Officer
 Tamind Mercantile Bank Ltd.,
 (For Mumbai Andheri West Branch)

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOLDEN WEALTH ADVISORY PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	GOLDEN WEALTH ADVISORY PRIVATE LIMITED
2 Date of incorporation of corporate debtor	10/11/2012
3 Authority under which corporate debtor is incorporated / registered	Roc- Mumbai
4 Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74110MH2012PTC237832
5 Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 213, Floor-1, Plot-407 Doulat Bhuvan, Kabadevi Road, Kolhat Lane, Kabadevi, Mumbai, Maharashtra, India, 400002
6 Insolvency commencement date in respect of corporate debtor	29th August, 2024
7 Estimated date of closure of insolvency resolution process	25th February, 2025
8 Name and registration number of the insolvency professional acting as interim resolution professional.	Name : Keyur Jagdishbhai Shah Reg. No. : IBB/IIIPA-002/IP-N00244/2017-18/10729
9 Address and e-mail of the interim resolution professional, as registered with the Board.	Email ID: cs.keyurshah@gmail.com Address : 1007, Sun Avenue One, Bhudarpura, Ayejannagar, Manekbaug, Ahmadabad, Gujarat - 380015
10 Address and e-mail to be used for correspondence with the interim resolution professional.	Email: corp.goldenwealth@gmail.com Address : 1007, Sun Avenue One, Bhudarpura, Ayejannagar, Manekbaug, Ahmadabad, Gujarat - 380 015
11 Last date for submission of claims	12th September, 2024 (14 days from the commencement of CIRP)
12 Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representative available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the Honble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of M/s Golden Wealth Advisory Private Limited on 29th August, 2024 vide Order No. RCP/IB/ No. 10/MB-IV/2024 connected to CP/IB/ No. 521/MB-IV/2023.

The creditors of M/s Golden Wealth Advisory Private Limited, are hereby called upon to submit their claims with proof on or before 12th September, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

IP Keyur Jagdishbhai Shah,
 Interim Resolution Professional of
 Golden Wealth Advisory Private Limited
 AFA NUMBER: A2/10729/02/15/1024/202906
 AFA VALID UPTO 15/10/2024

Date : 30th August, 2024
 Place : Ahmedabad

DHOOT INDUSTRIAL FINANCE LIMITED

Registered Office Address: 504, Raha Centre, 214, Nariman Point, Mumbai - 400 021.
 Corporate Office Address: 1209, Raja Centre, 214, Nariman Point, Mumbai - 400 021.
 CIN: L51900MH1978PLC020725 Email: cosecdifi@gmail.com
 Tel: 22854050, 22835152 Fax: 22871155 Website: www.dhootfinance.com

NOTICE

Notice is hereby given that the 46th Annual General Meeting (AGM) is scheduled to be held on Friday, September 27, 2024 at 02:30 P.M. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") without the presence of the members at a common venue, in compliance with the provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulation) read with General Circular No. 14/2020 (dated April 8, 2020), 17/2020 (dated April 13, 2020), 20/2020 (dated May 5, 2020), 2/2021 (dated January 13, 2021), 2/2022 & 3/2022 (dated May 5, 2022), 10/2022 (dated December 28, 2022), the latest being Circular No. 09/2023 (dated September 25, 2023) issued by Ministry of Corporate Affairs ("MCA Circulars") and circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 issued by Securities and Exchange Board of India (hereinafter referred to as "SEBI Circulars") to transact the businesses as set out in the Notice covering the 46th AGM. The Annual Report for the Financial Year 2023-24, inter-alia containing the report of the said AGM, Directors Report, Auditor's Report and Audited Financial Statements for the year ended 31st March, 2024 along with statement & disclosure annexed/attached thereto have been sent to the email ids of the shareholders whose e-mails were registered and is also posted on the website of the Company www.dhootfinance.com.

In accordance with the aforesaid MCA and SEBI Circulars, the Annual Report for the Financial Year 2023-24, including the AGM Notice, has been sent through electronic mode only on 31st August, 2024 to those Members whose email IDs are registered with the Company or its Registrar & Transfer Agent, Link Intime India Private Limited ("Link Intime") or the Depositories and those who are holding shares as on the cut-off date fixed by the Company i.e. Friday, August 23, 2024. The Annual Report for 2023-24, including the AGM Notice, is also available on the Company's website www.dhootfinance.com. BSE Limited's website www.bseindia.com and the remote e-voting website of NSDL <https://www.evoting.nsdl.com/>.

Accordingly, in compliance with these MCA and SEBI Circulars and the relevant provisions of the Companies Act, 2013 (the Act) and the SEBI (Listing Obligations Disclosure Requirements) Regulations, 2015, the AGM of the Company will be held through OAVM. As permitted under said circulars Company has not sent paper copy of the Annual Report 2023-24 to the shareholders.

To receive the Annual Report, Notice of AGM and e-voting instructions electronically, Members who have not registered their e-mail IDs may note the following for registering the same:

(i) Members holding shares in demat form may register their e-mail IDs with their respective DP.
 (ii) Members holding shares in physical form may fill Form ISR-1 which, along with other relevant details, send the same to LinkIntime through such modes as specified in the Form.
 As per SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37 dated 16th March, 2023, it mandates all the listed Companies to record PAN, Nominations, KYC details of all the shareholders and Bank Account details of first holder. The KYC details along with Instructions to the shareholders were dispatched to all such shareholders holding shares in physical form by post. In view of the aforesaid, we request you to submit the requisite form along with required support as stated in the KYC letter to RTA (Link Intime).

Members can join and participate in the AGM through OAVM facility or casting vote through the e-voting system during the AGM. The requisite information for the shareholders are placed on the Company's website and also sent to shareholders through email. Members participating through OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The instructions for E-Voting, attending the AGM and other instructions are posted on the Company's website and also sent to shareholders through email whose email ID is registered with us. Since AGM this time is being held through OAVM, physical presence of the Members are dispensed with and accordingly, facility of appointment of Proxy will not be available.

As per Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Regulatory Standards-2 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, please note that: The Company is pleased to provide its Members with the facility to cast their votes electronically on all resolutions set forth in the AGM Notice. The business can be transacted through voting by electronic means. The Company has engaged the services of NSDL for providing the remote e-voting platform and for participating in the AGM through OAVM and voting thereat. The dispatch of Notice along with Explanatory Statement, as a part of Annual Report 2023-24 is completed as of date. Following are the details of those shareholders whose email ID is registered with us. The detailed instructions for remote e-voting are given in the Notice of the AGM. Members are requested to note the following:

- Remote e-voting shall commence on Tuesday, September 24, 2024 (10:00 a.m.) and end on Thursday, September 26, 2024 (05:00 p.m.). Remote e-voting shall not be allowed beyond September 26, 2024 - 5:00 p.m. The facility for e-voting shall be made available at the AGM and Members attending the same through OAVM and voting thereat. The dispatch of Notice along with Explanatory Statement, as a part of Annual Report 2023-24 is completed as of date. Following are the details of those shareholders whose email ID is registered with us. The detailed instructions for remote e-voting are given in the Notice of the AGM. Members are requested to note the following:
- The cut-off date for determining eligibility of Members for voting on the business set out in the AGM notice is Friday, September 20, 2024. A person whose name is recorded in the Register of Members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM. Any person who becomes a Member of the Company after dispatch of the AGM Notice and is holding shares as on the cut-off date i.e. Friday, September 20, 2024, may obtain login credentials by sending a request at evoting@nsdl.co.in or following the procedure as mentioned in the AGM Notice.
- In case of any queries pertaining to e-voting, please visit 'Help & FAQ's section' available at NSDL website <https://evoting.nsdl.com>.

(d) NOTICE is also hereby given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rules made thereunder and Regulation 42 of SEBI Listing Regulations, the Register of Members and Share Transfer Books of the Company will remain closed from, Saturday, September 21, 2024 to Friday, September 27, 2024 (both days inclusive) for the purpose of 46th Annual General Meeting and for ascertaining the entitlement of the Shareholders to receive final dividend of Rs. 1.50/- per share for the Financial Year 2023-24.

(e) The Notice along with full Annual Report of the Company for the year 2023-24 is posted/displayed on Company's website www.dhootfinance.com and is available for download free of cost.

(f) Contact details for the person responsible to address Grievances in respect of e-voting: Contact Person: 1. M/s. Link Intime India Private Limited, Email: inf.helpdesk@linkintime.co.in, the Company's Registrar & Share Transfer Agent) C101, 247 Park, L. B. S. Marg, Vikhroli (West), Mumbai - 400 083, E-mail: inf.helpdesk@linkintime.co.in, Tel. No.+91 810816767.

(g) The facility for voting through digital voting shall be made available for during the AGM and the members attending the meeting who have to cast their votes by remote e-voting shall only be able to exercise the voting rights at the Meeting as per specific instructions made available.

(h) A member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the Meeting.

(i) Ms. Isha Shah, Company Secretary in Practice (Membership No. R35255; Certificate of Practice No. 15201) has been appointed as the Scrutinizer to scrutinize the Remote e-Voting before/ during the AGM in a fair and transparent manner. The result of e-voting shall be announced within 48 hours of the conclusion of the AGM by the Chairman or any other Director authorised by him. The result shall be displayed on the website of the Company and shall also be filed with the Stock Exchange.

For Dhoot Industrial Finance Limited
 Sd/-
 Date: September 01, 2024
 Pooja Shah
 Company Secretary & Compliance Officer

CLASSIFIEDS

PERSONAL

CHANGE OF NAME

I YASH VIJAY CHUTE S/O VIJAY CHUTE R/O Ring-Road Galli-No-2 Hanuman Nagar Gondiya Maharashtra-441601 changed my name to YASH VIJAY. 0040746559-5

I AARTI SONI D/O BHANWAR LAL SONI R/O Sanremo Flat-N-F-702 7th-Floor Puraniks Abitarte Survey No-236 Bavdhan Budruk Off Mumbai Banglore Highway Armentum Pune Maharashtra-411021 changed my name to JHANAK SONI. 0040746559-2

I KAVITA VIVEK CHAVHAN D/O HARIBHAU RAMBHAU GHODSE W/O VIVEK SHANKAR CHAVAN R/O-733 Chavanwadi, Mahakasha Ratnagiri, Hattarashtra-415619 changed my name to KAVITA VIVEK CHAVAN. 0040746560-1

I MIRZA FATIMA BAIG MIRZA HAMED BAIG D/O MIRZA HAMED BAIG R/O Balbhini-Chowk, Beed, Maharashtra-431122 changed my name to VIVIANA BEA. 0040746559-1

I BHARTI KRISHNA HARALE D/O GORAKSHANATH PUNJAJI CHAVAN & EX-W/O KRISHNA AMBADAS HARALE R/O-303 Emerald Isle-2 Royal-Palms Goregaon, East-Mumbai Maharashtra - 400065 Gd divorce from my EX-Husband KRISHNA AMBADAS HARALE Decree-No.F-355/2023 dated-02/01/2024 and changed my name to BHARTI GORAKSHANATH CHAVAN. 0040746559-3

"IMPORTANT"

Whitish care is taken prior to acceptance of advertising copy. It is not possible to verify the contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies or associations, or individuals advertising in the newspaper or Publications. We therefore recommend that readers make necessary inquiries before sending any notices or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement.

VERITAS (INDIA) LIMITED
 (CIN: L23209MH1985PLC035702)
 Registered Office - Veritas House, 3rd Floor, 70 Mint Road, Fort, Mumbai-400 001
 Email ID: corp@veritasindia.net / Website: www.veritasindia.net / Tel: +91 22 22755556/1840000

NOTICE REGARDING 39th ANNUAL GENERAL MEETING OF THE COMPANY, BOOK CLOSURE AND FINAL DIVIDEND

1. NOTICE is hereby given that the 39th Annual General Meeting ("AGM") of the members of the Company would be held on Tuesday, September 24, 2024 at 12:30 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, read with General Circulars dated April 8, 2020, April 13, 2020, May 5, 2020 and subsequent circulars issued in this regard the latest being dated September 25, 2023 by the Ministry of Corporate Affairs ("MCA Circulars") and Circulars dated May 12, 2020 and other relevant circulars including Circulars dated January 5, 2023 and October 7, 2023 issued by the Securities and Exchange Board of India ("SEBI Circulars") to transact the businesses as set out in the Notice of the 39th AGM.

2. In accordance with the abovementioned MCA Circulars and circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and circular no. SEBI/HO/CFD/CMD1/CIR/P/2021/11 dated January 15, 2021 issued by the Securities and Exchange Board of India ("SEBI"), the Notice of 39th AGM and the Annual Report for the Financial Year 2023-24 ("Annual Report") has been sent through electronic mode only to the Members whose email addresses are registered with the Company/Depository Participant(s). The Notice of the 39th AGM and the Annual Report will be made available on the website of the Company at <http://www.veritasindia.net/> and on the website of the Stock Exchange (www.bseindia.com).

3. Manner of registering email addresses for those Members whose email addresses are not registered for obtaining AGM Notice/Annual Report and/or for obtaining login credentials for e-voting on the Resolutions set out in this Notice:

- Members holding shares in physical mode, are requested to send the request with necessary details viz., Folio No., Name of Member, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to corp@veritasindia.net.
- Members holding shares in Demat mode, are requested to register their email addresses with the respective Depository Participant(s). Further, for such Members holding shares in Demat mode, whose email address is not registered, may obtain the login credentials for remote e-voting by sending a request along with the Demat account details (CDSL-16-digit beneficiary ID or NSDL-16 digit DPID + Client ID), Name, Client Master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to corp@veritasindia.net.
- Alternatively, shareholder/members may send a request to evoting@nsdl.co.in for procuring user ID and password for e-voting by providing above mentioned.

4. Manner of casting vote through Remote e-voting (electronically):

- Members will have the facility to cast their votes on the businesses set forth in the Notice of AGM through remote e-voting system. The Company has engaged the services of National Securities Depository Limited ("NSDL") to provide the said remote e-voting facility.
- Detailed procedure for casting the vote through remote e-voting during e-voting period and during the AGM shall be provided in the Notice of the AGM, which shall also be made available on the website of the Company.
- The Members holding shares of the Company either in physical or in dematerialized form as on cut-off date i.e., September 17, 2024 ("Cut-Off Date") shall be entitled to avail the facility of voting electronically. Any person(s), who acquires shares of the Company i.e., becomes Member(s) after Notice is sent by the Company, and holds shares as of the Cut-Off date i.e., September 17, 2024 should follow the same procedure of e-voting as mentioned in the Notice of AGM.

5. Dividend

The Company has fixed Tuesday, September 17, 2024 as the Record date for determining entitlement of Members to final Dividend for the financial year 2023-24, if declared at the AGM. The register of Members and Share Transfer Books of the Company will remain closed from Wednesday, September 18, 2024 to Tuesday, September 24, 2024 (both days inclusive) for determining entitlement of Members to dividend, recommended by the Board of Directors of the Company for the financial year ended March 31, 2024. Members may note that the Board of your Company has recommended the Dividend of Re. 0.05/- per share of Equity share of Re. 1 each, subject to approval of Members at the AGM. If approved by the Members, the Dividend shall be paid within stipulated time as per to the Members whose names appear in the Register of Members or as beneficial owners as on September 17, 2024 as will be mentioned in the AGM Notice, through various online transfer modes to Members who have updated their Bank Account details. In the cases where the EGS mandates of the Members are not available to enable the payment of Dividend electronically, the Dividend warrant/drafts/cheques shall be sent in due course.

6. Manner of registering mandate for receiving the Dividend electronically:

Members are requested to update their complete Bank details: In cases where shares of the Company are held by the Members in dematerialized mode, the Bank account details are requested to be updated with the respective Depository Participant(s); and in case where shares of the Company are held by Members in physical mode, the Members are requested to update the bank account details with the Registrar and Transfer Agents of the Company viz. Link Intime India Private Limited by sending the physical copies of the signed request letter mentioning the name, Folio Number, Bank account details, self-attested copy of PAN Card and a cancelled cheque leaf with pre-printed name of the Member (first shareholder) of the Company at their office C-101, 247 Park, 1st Floor, LBS Road, Vikhroli (West), Mumbai - 400 083. Tel Nos. : +91 (22) 49186178-79

7. Tax on Dividend

The Members may be aware that pursuant to the applicable provisions of the Income-Tax Act, 1961 ("IT Act") as amended by the Finance Act, 2020, the Company is under an obligation to deduct tax at source ("TDS") forthcoming April 1, 2020, from the dividend, if approved by the Members at the AGM. To enable the Company to determine appropriate TDS rates, the Members are requested to peruse the E-mail Communication already sent out by Company in this regard and applicable provisions of the IT Act (as amended) and submit, the requisite documents as may be applicable to the Members.

8. Members are requested to read and understand all the Notes forming part of the Notice convening the AGM particularly those dealing with manner of casting vote through remote e-voting or during the AGM.

For Veritas (India) Limited
 Sd/-
 Paresch Merchant
 Managing Director

Place: Mumbai
 Date: August 31, 2024

Canara Bank

MAHIM-II BRANCH : Shop No. 8 & 10, Shree Villa, T. H. Kataria Marg, Mahim, Mumbai-400 016, Maharashtra.
 Tel. No. : +91 22-2630 8545. Email : cb15042@canarabank.com Website : www.canarabank.com

DEMAND NOTICE [SECTION 13(2)]

To,
 Smt. Babita Gupta, R/o. Flat No. D 205, 2nd Floor, Versatile Valley Nilje, Dombivili (E), Thane-421 204.
 Smt. Babita Gupta, R/o. Flat No. 105, 1st Floor, Versatile Valley, Village Nilje Dombivili (E), Thane-421 204

Dear Sir,
 Sub. :- Demand Notice Under Section 13 (2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. That Mrs Babita Gupta have availed the following Loans / Credit facilities from our Mahim II Branch from time to time:-

(Details of liability)

No.	Loan A/C No.	Nature of Loan / Limit	Loan Amt. (in ₹)	Liability as on 08.08.2024 (in ₹)	Rate of Interest
1.	164001365244	Housing Finance	56,00,000/-	52,47,5	

